

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 103
(IB)-723(ND)2020
New IA-218/2023

IN THE MATTER OF:

Barkha Agarwal

... **Applicant/Petitioner**

Versus

Kunal Structural Developers & Industries ...
Private Limited

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 16.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

SHRI. RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nilotpal Shyam, Advocate

ORDER

IA-218/2023: Heard. Issue notice to the Respondents in IA-218/2023 returnable on 07.02.2023. In the meantime, it is directed that the Respondents would not create any third party encumbrance or interest qua the units of the flats referred to in the IA. The RP undertakes to serve notice upon all the Respondents through all modes viz. registered post, speed post, courier and e-mail. He shall file Affidavit of proof of service within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing. List on 07.02.2023.


(RAHUL BHATNAGAR)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)